

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

Company Appeal No.02/(MAH)/2016
CA No. 79/2016 & 103/2016

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

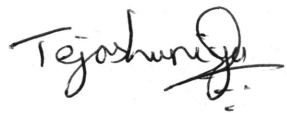
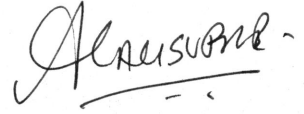
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2017

NAME OF THE PARTIES: Mr. Sujit Jha

V/s.
M/s. Ryder Shipping Lines Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 59 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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①	Adv. Tejas Huriga, i/e Theodor Law Associates	Advocate for Respondent	
	Adv. Mrugank Shah a/w Adv. Aniket Ransubhe	Advocate for Petitioner	

COMMON ORDER

CA No.76/16, 77/16, 78/16 & 102/16 in CP No.01/59/NCLT/MB/MAH/2016

CA No.79/16 & 103/16 in CP No.02/59/NCLT/MB/MAH/2016

1. The Learned Representatives of both the sides are present.
2. The Learned Counsel of the Respondent has informed that settlement is in progress and if within 4 weeks time the parties do not arrive at an amicable settlement, then the proceedings can be decided on merits.
3. On the other hand from the side of the Petitioner, the Learned Representative has stated that meanwhile C.A. No. 102/16 raising certain Preliminary Objections can be decided and for that the Learned of the Respondent has consented .
4. As a result, C.A. No. 102/16 is now enlisted for hearing on **01.03.2017**, duly noted by both the sides.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

30th January, 2017.